

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : G : NEW DELHI

BEFORE SHRI M. BALAGANESH, ACCOUNTANT MEMBER
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.1405/Del/2024
Assessment Year: 2024-25

Shri Digamber Jain Panchayat, Vs CIT(E),
719/2 3 Sant Nagar, Delhi.
Karol Bagh,
New Delhi – 110 005.

PAN: AADAS4234N

(Appellant)

(Respondent)

Assessee by	: None (Application for withdrawal)
Revenue by	: Shri Dharm Veer Singh, CIT-DR
Date of Hearing	: 01.08.2024
Date of Pronouncement	: 27.08.2024

ORDER

PER ANUBHAV SHARMA, JM:

This appeal is preferred by the Assessee against the order dated 30.01.2024 of the Commissioner of Income Tax (Exemption), Delhi, rejecting the application for registration u/s 12A of the Act.

2. At the time of hearing, it was seen that the assessee had placed a letter dated nil requesting for the withdrawal of the appeal since the registration was

granted to the assessee later on extension of the date for filing the form and the issuance of approval under Form 10AC.

3. In view of the above, the assessee is permitted to withdraw its appeal. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 27.08.2024.

Sd/-

(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated: 27th August, 2024.

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

Asstt. Registrar, ITAT, New Delhi